

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL  
ALLAHABAD**

REGIONAL BENCH - COURT No. I

**Service Tax Appeal No.70104 of 2017**

(Arising out of Order-in-Appeal No.129-130/ST/APPL/KNP/2016 dated 27/10/2016 passed by Commissioner of Customs, Central Excise & Service Tax (Appeals), Kanpur)

**M/s Orient Club Pvt. Ltd.,**

**.....Appellant**

(National Highway, 2 Kalpi Road, Sachendi, Kanpur)

*VERSUS*

**Commissioner of Central Excise,**

**....Respondent**

(Kanpur)

**APPEARANCE:**

A letter on record, for the Appellant  
Shri Shiv Pratap Singh, Deputy Commissioner Authorised  
Representative for the Respondent

**CORAM: HON'BLE SMT. ARCHANA WADHWA, MEMBER (JUDICIAL)  
HON'BLE MR. ANIL G. SHAKKARWAR, MEMBER (TECHNICAL)**

DATE OF HEARING : 20 August, 2019  
DATE OF PRONOUNCEMENT : 30 August, 2019

**PER: ARCHANA WADHWA**

This appeal is allowed by way of remand. For order dated, see Service Tax Appeal No.70103 of 2017.

**(Archana Wadhwa)  
Member (Judicial)**

**(Anil G. Shakkarwar)  
Member (Technical)**